CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

Original Application No.375 of 1987.

Date: 30-3-1987.

I.C.Mittal

Applicant

VS.

1. The Secretary, Ministry of Personnel Administrative Reforms, Pension & Public Grievances, North Block, New Delhi and three others.
Respondents.

Shri I.C. Mittal applicant in person.

Coram:

The Hon'ble ShriV.S.Bhir, Member (A)
The Hon'ble Shri G.Sreedharan Nair, Member (J)

(The order of the Tribunal was delivered by The Hon'ble Shri G.Sreedharan Nair)

The applicant is present in person. He was heard. The relief that is claimed in this application is to count the past services of the applicant rendered in the C.P.W.D. for the purpose of pension, leave, gratuity etc., from 1957 to 1965. It is seen from the documents that by memorandum dated 18-4-1983, the applicant has been informed in unmistakable terms that his request for counting the past service in C.P.W.D. towards pensionary benefits cannot be acceeded to according to the existing Rules. This application has been filed only on 27-2-1987.

2. The applicant submits that he has filed a petition for condonation of delay. The only ground urged in the said petition is that in view of the representations to the Ministers or the Head of the Departments, the applicant did not approach the Court

2

of Law in time. From the averments in the application it is clear that the first representation, if at all filed it can be taken into account in this matter, was only on 22-5-1986.

3. Faced with this obstacle regarding the bar of limitation, the applicant submits that he may be permitted to withdraw the application. Since the applicant does not desire to pursue the matter as it stands, permission is granted for withdrawal.

4. This application is accordingly closed.

(G. SREEDHARAN NAIR)

MEMBER (J) 30-3-1987

(V.S.BHIR) MEMBER (A)

30-3-1987